

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:3541  
ANSWERED ON:16.12.2005  
NEW POWER NORMS  
Tripathy Shri Braja Kishore

**Will the Minister of POWER be pleased to state:**

- (a) whether a large number of States have issued new power norms in the country;
- (b) if so, the details thereof;
- (c) whether the new regime will enable consumers to buy power from a supplier of their choice;
- (d) if so, the details thereof; and
- (e) the names of the States which have implemented the new norms so far?

**Answer**

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS(SHRI PRIYA RANJAN DASMUNSI)

(a) to (e) : The Electricity Act, 2003 requires the State Electricity Regulatory Commissions to introduce open access in distribution in such phases and subject to such conditions as may be specified by them through regulation. The Act further provides that open access to consumers who require a supply of electricity exceeding 1 MW has to be provided by the State Commissions within a period not later than 5 years from 27th January, 2004.

As required under the Act, several State Commissions have issued regulations specifying the phases of introduction of open access in distribution and stipulating the procedure for enabling consumers to buy power from supplier of their choice. The Commissions in seventeen States namely, Andhra Pradesh, Assam, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Maharashtra, Madhya Pradesh, Orissa, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh, Uttaranchal and West Bengal have issued the regulations, the Delhi Electricity Regulatory Commission has finalized its regulations and the Regulatory Commissions of two States namely, Kerala and Tripura have issued draft regulations in this regard.